

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**I.A. No.4414 of 2020**  
**In**  
**Cr. Appeal (D.B.)No. 950 of 2019**

Suresh Yadav ..... **Appellant**  
**Versus**  
The State of Jharkhand ..... **Respondent**

**CORAM: HON'BLE MR. JUSTICE AMITAV K. GUPTA**  
**HON'BLE MR. JUSTICE RAJESH KUMAR**

For the Appellant :Mr. A. K. Kashyap, Sr. Advocate  
For the State :Mr. Shiv Shankar Kumar, A.P.P

**06/Dated:11.09.2020**  
**I.A. No.4414 of 2020**

1. This interlocutory application has been filed under Section 389 (1) of the Code of Criminal Procedure for suspension of the sentence and grant of ad-interim bail, to the appellant, during the pendency of the appeal.

2. The appellant has been convicted for the offence under Section 25 (1-B)a of the Arms Act and sentenced to undergo R.I of 3 years and to pay a fine of Rs.10,000/- for the offence under Section 26 (1) of the Arms Act and R.I. for 7 years and further sentenced to undergo R.I. of 10 years and to pay a fine of Rs.25,000/- in default thereof, to undergo S.I. of 4 months for the offence under Section 5 of the Explosive Substance Act.

3. Heard. The SFSL report does not support the findings of explosive substance.

Thus considering the period of custody of the appellant, we are inclined to suspend the sentence and enlarge the appellant on bail, during the pendency of the appeal, on his furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of like amount each to the satisfaction of learned Additional Sessions Judge-I, Chatra, In connection with S.T. No.28 of 2011, on the condition that he shall deposit Rs.5,000/- as part of the fine amount in the court below.

4. The appellant shall remain present before the Court as and when the appeal is taken up for hearing failing which his bail shall be cancelled.

5. I.A. No.4414 of 2020 stands allowed.

**(AMITAV K. GUPTA, J.)**

**(RAJESH KUMAR, J.)**